

(8)

F. No. 13-83/ CESTAT/CPIO-ND/RP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-83/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

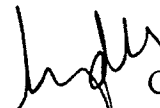
Please refer to RTI application of Shri/Smt. T.R. Rustagi (No. CCEDL/R/2018/80171 dated 26.12.2018) received in this office on 31.12.2018, under RTI Act 2005. The information received from **Dy. Registrar, Customs, Excise and SM Appeal Branch** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 31.01.2019

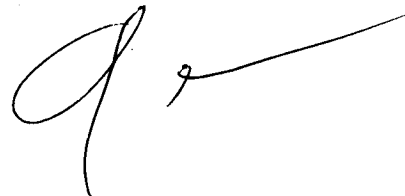
To:

1. Sh. T. R. Rustagi,
SD-84, Tower Apartments, Pitampura,
Delhi-110034

Copy to:

2. Asst. Commissioner/CPIO
Office of the Principal Chief Commissioner,
GST & CX, Delhi None, C.R. Building,
I.P. Estate, New Delhi-110002





CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
WEST BLOCK NO. 2 R.K.PURAM, NEW DELHI-110066.
Customs/Excise/Service Tax[DB] & Single Member Branch

CPIO I.D No. 13-83/2018

Dated : 30/01/2019

Subject: RTI application No. C.NO.CCO)DZ)/RTI/DEC/2018-2019/13840 filed by Assistant Commissioner/CPIO, GST & CX, Delhi Zone (CPIO ID No. 13-83/2018 dated 31/12/2018).

Sir,

With reference to the above RTI application CPIO, CESTAT, DELHI ID No. 13-83-18 dated 31/12/2018. The para wise reply of the RTI application filed by Sh. T.R. Rustagi through Assistant Commissioner/CPIO, GST&EX, Delhi Zone.

1. The letter No. 137/19/2018 Service Tax, Delhi seems to be issued by the CBEC. Hence, the copy of the same may be collected from CBEC. Therefore the information relating to point 1 does not pertain to CESTAT.

2. In relation to the point 2 of the RTI application, it is stated that all judicial orders passed by the Hon'ble CESTAT has been supplied to all concerned commissioners of Delhi Service Tax Zone and other commissioner. The copies of the appeal papers have also been forwarded to the concerned Commissioner of Service Tax Zones by the CESTAT, Delhi and thus, the required information relating to this point may be collected from concerned Commissioner under the Delhi Service Tax Zones.

Hence, the information relating to this point does not pertain to CESTAT Delhi.

This is for information please.

MOHANDER SINGH
Deputy Registrar(Judl.)

The Accounts Officer/CPIO,
Delhi.

To,

Delhi.

(7)

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Reminder

**F. No. 13-83/CESTAT/CPIO-ND/RP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066**

CPIO ID No. 13-83/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. T.R. Rustagi (No. CCEDL/R/2018/80171 dated 26.12.2018) received in this office on 31.12.2018, under RTI Act 2005 and CPIO ID No. 13-83/2018. The requisite information was called for from you, but the same have not been provided by you till date despite of CPIO's letters 31.12.2018 issued to you as deemed CPIO.

You are again requested to please provide the information **immediately** failing which you will be responsible for any action or penal action imposed by the First Appellate Authority or the Central Information Commission.

CPIO
CESTAT, New Delhi
Date: 29.01.2019

For Compliance to:

- 1. Dy. Registrar, Customs/Excise/SM Branch
- 2. Dy. Registrar, CR Section

Copy to: (For Information)

1. Sh. T. R. Rustagi,
SD-84, Tower Apartments, Pitampura,
Delhi-110034

2. Asst. Commissioner/CPIO

Office of the Principal Chief Commissioner,
GST & CX, Delhi None, C.R. Building, 110066
ISSUED ON 29 JAN 2019
SIGN. (DISPATCH SECTION)

V. Kar
29/01/19
29/01/19

F. No. 13-83/CESTAT/CPIO-ND/RP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-83/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

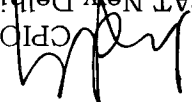
Please refer to RTI application of Shri/Smt. T. R. Rustagi (No. CCEDL/R/2018/80171 dated 26.12.2018) received by transfer from Asst. Commissioner, GST & CX Delhi Zone, in this office on 31.12.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. 13-83/2018(CESTAT) is forwarded herewith to you as CPIO under section 5(4), with request to provide the correct and para wise information/inspection on or before 15.01.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.


CPIO
CESTAT New Delhi
Date: 31.12.2018

For Compliance to:
1. Dy. Registrar, Customs/Excise/SM Branch
2. Dy. Registrar, CR Section

Copy to: (For Information)

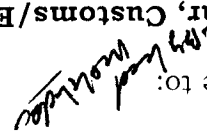
1. Sh. T. R. Rustagi,
SD-84, Tower Apartments, Pitampura,
Delhi-110034

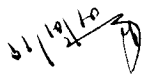
2. Asst. Commissioner/CPIO
Office of the Principal Chief Commissioner,
GST & CX, Delhi None, C.R. Building,
I.P. Estate, New Delhi-110002

01 JAN 2019











21/12/18

CC to: Sh. T R Rustagi, SD-84, Tower Apartments, Pitampura, Delhi-110034 for information please.

ASSISTANT COMMISSIONER / CPIO
GST & CX DELHI ZONE

G. S. S. S.
26/12/18

Yours sincerely,

As per the issue raised in the RTI application which is self explanatory. Therefore, the information in respect of Para '2' is likely to be available with your office. Accordingly, the application is hereby transferred to your office in accordance with the provisions of Section 6(3) of the RTI Act, 2005 with request to send the information directly to the applicant under intimation to this office. In case, any point/issue of the application does not pertain to your jurisdiction and pertains to another office, kindly transfer the same to the concerned CPIO.

Please find enclosed herewith RTI application registration no. CCEDL/R/2018/80171 dated 26.12.2018 of Sh. T R Rustagi seeking information under RTI Act, 2005.

Sub: Application seeking information under RTI Act, 2005-reg - reg.

Madam/Sir,

The CPIO,
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
West Block No.2, R.K. Puram, New Delhi-110066.

CPID ID :- 13-03/2018(CESTAR)

Dated: .12.2018.

C.No.CCO(DZ)CT/RTI/DEC/2018-19/13840

प्राधान मुख्यालय आयुक्त कायदा
OFFICE OF THE PRINCIPAL CHIEF COMMISSIONER
मान एवं सेवा कर व कर्तव्य उपाय शक्ति, दिल्ली क्षेत्र, सी. आर. बिल्डिंग,
GST & CX, DELHI ZONE, C.R. BUILDING,
आर्. पी. एस्टेट, नई दिल्ली - 110002
1.P. ESTATE, NEW DELHI - 110002



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RTI REQUEST DETAILS

3

Registration No.: CC/DL/R/2018/80171

Date of Receipt : 26/12/2018

Transferred From : Chief Commissioner of Service Tax (Delhi Zone) on 26/12/2018 with Reference Number: CC/ST/D/R/2018/50130

Remarks : pertains to your jurisdiction

Type of Receipt : Electronically Transferred from Other Public Authority

Name : T R RUSTAGI

Gender : Male

Address : SD 84, Tower Apartments, Patparguna, Delhi, Pin-110034

State : Delhi

Country : India

Phone No.: Details not provided

Mobile No.: -91-9871440970

Email : trustagi.t@gmail.com

Status(Rural/Urban) : Details not provided

Education : Above Graduate

Letter No.: Details not provided

Letter Date : Details not provided

Is Requester Below Poverty Line ? : No

Citizenship : Indian

Amount Paid : (RTI Fee) - 100/- (Commission of Service Tax (Delhi Zone) (Ref: CC/ST/D/R/2018/50130))

Mode of Payment : Gateway

Request Pertains to :

Information Sought : Request for information as per File attached

Original RTI Text : Request for information as per File attached

Print Save Close

Scanned (RTI) 26/12/18

(1) Kindly provide me a copy of the Board's letter issued from the File No. 137/19/2018-Service Tax regarding direction to reduce the pendency of adjudication cases of Commissioner's pendency as on 30-06-2018 to 0 by 31-01-2019.

Completed

(2) Kindly provide me information regarding cases which have been remanded by the Tribunal for de novo adjudication by the concerned Commissioner and where the amount of demand of service tax involved is more than One Crore Rupees in each case, but which are still pending as on 15-12-2018. The information may kindly be furnished in respect of all the Commissioners under Delhi Service Tax Zone in the following Format.

S. No.	Assessee's name and address.	Amount of demand of Service Tax involved	Tribunal's Remand Order No. and date	Name of the Commissioner [and address of the Commissionerate] who is to pass the de novo Order.	The reason for the de novo adjudication still pending	The likely date by which the adjudication would be completed and Order passed

Subject: **Re: Supporting Document called for the RTI**

Date: 25/12/18 07:40 PM

To: ChiefCommissionersUnitCentralExciseDelhi ChiefCommissionersUnitC

From: T R Rustagi <trustagi@gmail.com>

In the file that I have sent, in the second line, the words, "Commissioner's pendency" may kindly be corrected as "Commissioner's

com, ency"

Regards
T R Rustagi

On Mon, Dec 24, 2018 at 10:45 AM ChiefCommissionersUnitCentralExciseDelhi ChiefCommissionersUnitCentralExciseDelhi <ccu-
cexdel@nic.in> wrote:

Respected Sir,

Please send supporting document / file in respect of your RTI application as there were no file attached on the rti portal.
In this regard, you are requested to send urgently the documents to this mail id.

Regards,
CCO, DZ